

Union, took a good deal of interest in educational institutions, especially in the work for the uplift of the Scheduled Castes. He also passed away in the first week of October.

Shri Venkat Rao did yeoman's work in the cause of the Harijans. He was a Minister for Education and Social Services of the Hyderabad State Government and he was a very useful servant of the Harijans and the Scheduled Castes and Tribes.

Though Shri Buragohain was not a Member of our Council, we met him very often here. His genial presence and his pleasant and friendly manners made him a very agreeable colleague and we will all miss him in this House.

As a mark of respect to the memory of these departed colleagues of ours may I request you to stand up for two minutes?

†[Hon Members then stood up for two minutes.]

BILLS PASSED BY THE HOUSE OF THE PEOPLE

SECRETARY: Sir, I lay on the Table the following Bills as passed by the House of the People:—

(1) The Rehabilitation Finance Administration (Amendment) Bill, 1953.

(2) The Sea Customs (Amendment) Bill, 1953.

MESSAGE FROM THE HOUSE OF THE PEOPLE

THE COIR INDUSTRY BILL, 1953

SECRETARY: Sir, I have to report to the Council the following message received from the House of the People, signed by the Secretary to the House:

"In accordance with the provisions of Rule 115 of the Rules of

Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Coir Industry Bill, 1953, which has been passed as amended by the House at its sitting held on the 19th November 1953."

Sir, I lay the Bill on the Table.

BILLS ASSENTED TO BY THE PRESIDENT

SECRETARY: Sir, I beg to lay on the Table a statement showing the Bills passed by the Houses of Parliament during the Fourth Session, 1953 and assented to by the President. [See Appendix VI, Annexure No. 3.]

PAPERS LAID ON THE TABLE

ACTS UNDER PEPSU LEGISLATURE (DELEGATION OF POWERS) ACT, 1953

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): On behalf of Dr. K. N. Katju, I beg to lay on the Table a copy of each of the following Acts under sub-section (3) of section 3 of the Patiala and East Punjab States Union Legislature (Delegation of Powers) Act, 1953:—

(i) The Patiala and East Punjab States Union Opium Smoking Act, 1953. [Placed in Library, see No. S-140/53.]

(ii) The Patiala and East Punjab States Union Land Acquisition Act, 1953. [Placed in Library, see No. S-141/53.]

(iii) The Patiala and East Punjab States Union Evacuee Interest (Separation) Supplementary Act, 1953. [Placed in Library, see No. S-142/53.]

PAPERS UNDER TARIFF COMMISSION ACT, 1951

SHRI D. P. KARMARKAR: Sir, I beg to lay on the Table a copy of each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—